

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL.**

**WESTERN ZONE BENCH, PUNE**

**Original Application No. 69/2020 (WZ)**

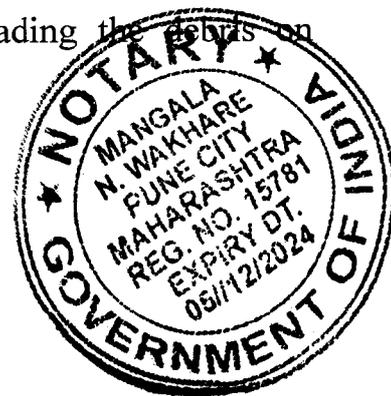
Rakesh Ramesh Dhotre	---	<b>Applicant</b>
	Versus	
State of Maharashtra	---	<b>Respondent(s)</b>

Reply – Affidavit on behalf of Maharashtra Pollution Control Board i.e.

Respondent No. 05

I, Pratap Jagtap, Age – Adult, Occupation – Service, the Sub-Regional Officer of Maharashtra Pollution Control Board at Pune – 1, having my office address at Jog Centre, 3<sup>rd</sup> Floor, Wakdewadi, Old Pune Mumbai Road, Pune-411 003, do hereby state on solemn affirmation as under –

- 1) I say and submit that Hon'ble NGT vide order dated 06/10/2020 constituted a Joint Committee comprising of the District Collector, Pune; the Commissioner, PMC and MPCB and directed the joint committee to submit the factual report.
- 2) I say and submit that in compliance of the Order dated 06/10/2020, the Joint Committee submitted the Report dated 23/08/2021 before this Hon'ble Tribunal. The Joint Committee vide its report dated 23/08/2021 reported that debris dumping was observed in Bio-Diversity Park Zone (BDP), the committee also reported that two trucks bearing registration nos. MH-12-FZ-8140 and MH-14-GU-5612 both having Maharashtra Metro Logo/ Stickers on them were found unloading the debris on



Bavdhan hill area, which falls under BDP, reserved land of Pune Municipal Corporation.

3) I say and submit that the Respondent-Board has issued a letter to Pune Municipal Corporation on 24/12/2021 and informed PMC to take necessary actions against the waste depositor i.e. those two truck owners and two truck drivers. It was further informed that in compliance of the Construction and Demolition Waste Management Rules, 2016, the PMC should immediately take action against the truck owners and also take steps for removal of the debris dumped in BDP and its transportation to appropriate sites for processing and disposal. A copy of the letter dated 24/12/2021 is attached and annexed herewith as an **Annexure - 1**.

Solemnly affirmed on this ...<sup>th</sup>...day of January, 2022.

I know the affiant.

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent no. 05

ADVOCATE

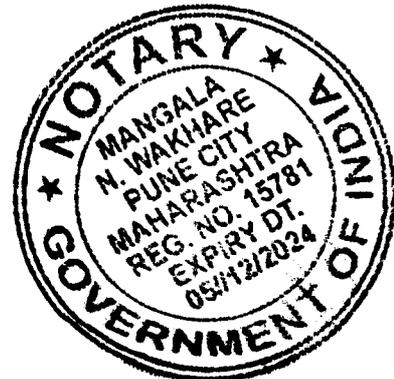
*[Signature]* 07/01/2022  
(Pratap Jagtap)

Sub-Regional Officer, MPCB Pune-1

**BEFORE ME**

*[Signature]*  
**MANGALA N. WAKHARE**  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA

07 JAN 2022



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Annexure - 1

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE -PUNE**

Phone No. 020-25816451

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e-mail

ropune@mpcb.gov.insaopune@mpcb.gov.in

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdevadi,  
Old Pune Mumbai Road,  
Pune- 411003

MPCB/ROP/ 211224-FZ-0132

Date: 24/12/2021

To  
✓ Environment Officer,  
Pune Municipal Corporation, Pune

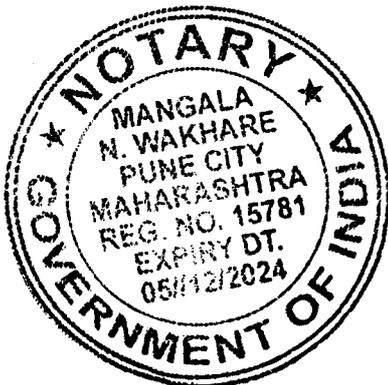
Sub. :- O. A. No. 69/2020 Rakesh Dhotre vs. State of Maharashtra filed before Hon'ble NGT

Ref. :- 1) Order passed on 25/08/2021 in OA No. 69/2020 by Hon'ble NGT  
2) Compliance of provisions of Construction and Demolition Waste Management Rules, 2016

Sir,

Mr. Rakesh Dhotre has filed the Original Application No. 69/2020 before Hon'ble NGT against encroachments, debris from the construction works being thrown in the BDP zone. Hon'ble NGT vide order dated 06/10/2020 constituted a Joint Committee comprising of the District Collector, Pune; the Commissioner, PMC and MPCB and directed the joint committee to submit the factual report.

The Joint Committee observed debris dumping in the BDP zone. As per Joint Committee Report, it was noted that two trucks bearing registration nos. MH-12-FZ-8140 and MH-14-GU-5612 having stickers / logos of Maharashtra Metro Rail Corporation Ltd. were found unloading the debris on Bavdhan hill area which falls under BDP, reserved land of Pune Municipal Corporation.



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The Hon'ble NGT vide Order dated 25/08/2021 directed to take action as per law against the truck owners and the truck drivers for unauthorized dumping of debris in BDP.

You, being the Local Authority require to take necessary actions against the waste depositors i.e. those two truck owners and two truck drivers. You therefore, in compliance of the C & D Waste Management Rules, 2016, immediately take action against the truck owners, also take steps for removal of the debris dumped in BDP and its transportation to appropriate sites for processing and disposal.

It is requested by this letter to strictly follow the provisions of the Construction and Demolition Waste Management Rules, 2016, submit the report before Hon'ble NGT in compliance of the Order passed on 25/08/2021 and give copy of the said report to M.P.C. Board Office.

  
(Pratap Jagtap)

Sub-Regional Officer, MPCB-Pune I

Copy submitted for information to: -

Regional Officer, MPC Board, Pune.

